

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)No. 15288/2014

(Arising out of impugned final judgment and order dated 29/05/2014  
in WP No. 8879/2013 passed by the High Court Of Judicature At  
Allahabad)

SBI LIFE INSURANCE CO. LTD

Petitioner(s)

VERSUS

VIRENDRA PAL KAPOOR AND ORS  
(With prayer for interim relief)

Respondent(s)

Date : 11/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s)

Mr. Mukul Rohatgi, AG  
Ms. Anuradha Dutt, Adv.  
Ms. Ekta Kapil, Adv.  
Mr. Haaris Fazil, Adv.  
Ms. B. Vijayalakshmi Menon , Adv.

For Respondent(s)

Mr. Aviral Shukla, Adv.  
Ms. Pankhuri Bhardwaj, Adv.  
Mr. Ardhendumauli Kumar Prasad , Adv.UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

There shall be stay of the operation of the impugned  
order of the High Court.

(MADHU BALA)

Signature Not Verified

(SNEH LATA SHARMA)

Digitally signed by

COURT MASTER

COURT MASTER

Madhu Bala

Date: 2014.07.12

14:38:39 IST

Reason: